

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.168/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th September 2017, 10.30 A.M

Name of the Company		M/s. Naresh Kumar & Company Pvt.Ltd. -Versus- Kalyanpur Cements Ltd.	
Under Section		9 I.B.C	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SURENDRA KUMAR } for Res KCL Surendra Kumar
Adv
2. SACHIN KUMAR } Sechin Kumar
Adv
3. ARUN GUPTA, FCA } On behalf of IRP
Adv
4. SANJOY CHATTERJEE, } Advisor to IRP
Advocate
5. SHAMPAK MITAL, } Separate Debtor
Adv
6. K. H. JANA Adv

for the
petition
R
13/9/17

P.T.O.

ORDER

Ld. Pr. CA for RP as well as Ld. Counsel for the petitioner and the respondents are present.

Ld. Pr. CA for RP has filed the progress report. It appears from page 7 of the report that RP has charged fees for the month of August 2017 Rs. 4,25,000/- plus taxes whereas he has charged Rs. 1,75,000/- lump sum thereafter (September, 2017). No reason has been given for increase the lump sum monthly fees for the month of August, 2017. Hence it requires clarification. So RP is directed to present in Court on the next date of hearing. Further directed that CoC should decide over the matter why August, 2017 fee's is about 3 times of the Sept, 2017 fees.

List the matter on 04/10/2017.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)